NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.74/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2016

NAME OF THE PARTIES: Shri Vikram Naharwar

V/s. M/s. Amsar Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME

DESIGNATION

SIGNATURE

M. S. Bhardwaj | Ddv. for V. P. VERMA Petitioner

Order

C.P. No. 74/397-398/CLB/MAH/2014

- 1. There are Cross-Petitions Viz. T. C.P. 58/2014 and T.C.P. 74/2014. Respondent Present None for Petitioner
- 2. In C.P. No. 58 and C.P. No. 74 Ld. Adv. Mr. M.S. Bhandari is present. He has placed on record the proof Notice issued to the other sides pertaining to both the C.P(s)
- 3. Date of hearing was duly communicated to the other side, still none appeared.
- 4. In the past as well no one was present from the side of Petitioner/Respondent
- 5. Last opportunity to the Petitioner/respondent, hereby granted in respect of both the C.P(s)MKS

- 6. Next date of hearing of both the C.P(s) is fixed on 25.10.2016, duly announced in the Court with a direction to the Ld. Counsel present, to communicate to the other side.
- 7. The notices are required to be issued to Petitioner at the address mentioned in C.P. 74/2014
- 8. Due intimation to both issued by our office.

sd/-

Shri M.K. Shrawat

Member (Judicial)

Dated: 14.09.2016